

[Shrimati Indira Gandhi]

I might add that we are examining the entire matter fully. We are also examining the documents including those of the Raja of Ramnad. There is no question of any mis-statement on our part.

Sir, when this question came up on the previous occasions, I had referred to our friendly relations with the Government and people of Ceylon. I had appealed that we should not say or do anything which might cause embarrassment to our relations with this friendly neighbour. I had also discussed the matter with some Hon'ble Members from the Opposition. There has been general appreciation in the House of the need for restraint and caution in raising the matter on the floor of the House. Therefore I do sincerely regret that Hon'ble Member Shri Limaye should have again chosen to bring up the matter in this form.

श्री मन्वु लिमये : अध्यक्ष महोदय, मुझे एतराज है इन्होंने अन्त में जो कहा है उस पर। इस सदन में हमारे कुछ अधिकार होते हैं और जनता के प्रति और इस देश के प्रति हमारा जो दायित्व है और कर्तव्य है उस को निभाने का हम प्रयत्न कर रहे हैं . . . . (व्यवधान) . . . आप जरा चुप बैठिए, अन्तर्मुख हो जाइये। अब मैं ने जो आरोप किया है वह साबित हो गया है। उन्होंने कहा था कि किसी के पजेशन में नहीं है। अब स्वयं कबूल कर रही हैं कि नैबल क्लैफ्ट के बारे में जांच कर रही हैं। तो अब प्रिविलेज का मामला उठाने की हमें इजाजत दीजिए।

श्री हुकम चन्द कछवाय (उज्जैन) :  
अध्यक्ष महोदय . . .

MR. SPEAKER: Order, order. I am on my legs. Will you please sit down?

There are a number of motions in Shri Khadilkar's name. They are all

for extension of time of the various committees. We have already extended the time till the 30th April for the Public Accounts, the Public Undertakings and the Estimates Committees. We may extend the time for the other committees also. It is just a routine thing.

SOME HON. MEMBERS: Yes.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, क्या सदन की कार्यवाही कोई व्यक्ति गैलरी में बैठ कर नोट कर सकता है ?

13 hrs.

MOTIONS RE: EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI KHADILKAR (Khed): I beg to move:

"That this House do suspend sub-rule (2) of Rule 293 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present Committee on Private Members' Bills and Resolutions."

MR. SPEAKER: The question is:

"That this House do suspend sub-rule (2) of Rule 293 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present Committee on Private Members' Bills and Resolutions."

The motion was adopted.

SHRI KHADILKAR: I beg to move:

"That this House do extend the term of office of the present members of the Committee on Private

Members' Bills and Resolutions upto 30th April, 1968."

**MR. SPEAKER:** The question is:

"That this House do extend the term of office of the present members of the Committee on Private Members' Bills and Resolutions upto the 30th April, 1968."

*The motion was adopted.*

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MOTIONS RE: EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON SUBORDINATE LEGISLATION

**SHRI KHADILKAR (Khed):** I beg to move:

"That this House do suspend sub-rule (2) of Rule 318 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Subordinate Legislation."

**MR. SPEAKER:** The question is:

"That this House do suspend sub-rule (2) of Rule 318 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Subordinate Legislation."

*The motion was adopted.*

**SHRI KHADILKAR:** I beg to move:

"That this House do extend the term of office of the present members of the Committee on Subordinate Legislation upto the 30th April, 1968."

**MR. SPEAKER:** The question is:

"That this House do extend the term of office of the present members of the Committee on Subordinate Legislation upto the 30th April, 1968."

*The motion was adopted.*

MOTIONS RE: EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON GOVERNMENT ASSURANCES

**SHRI KHADILKAR (Khed)** I beg to move:

"That this House do suspend sub-rule (2) of Rule 324 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Government Assurances."

**MR. SPEAKER:** The question is:

"That this House do suspend sub-rule (2) of Rule 324 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Government Assurances."

*The motion was adopted.*

**SHRI KHADILKAR:** I beg to move:

"That this House do extend the term of office of the present members of the Committee on Government Assurances upto the 30th April, 1968."

**MR. SPEAKER:** The question is:

"That this House do extend the term of office of the present members of the Committee on Government Assurances upto the 30th April, 1968."

*The motion was adopted.*

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MOTIONS RE: EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

**SHRI KHADILKAR (Khed):** I beg to move:

"That this House do suspend Rule 325 of the Rules of Procedure